

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.393/1997

New-Delhi this the 3rd day of March, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Mr. S.P. Biswas, Member (J)

R.C. Acharya,  
233, Jor Bagh,  
New Delhi. ....Applicant

(By Advocate Shri A.K. Behera)

-Versus-

Union of India through

1. Secretary, Railway Board,  
... Rail Bhawan, New Delhi.

2. Secretary, U.P.S.C.  
... New Delhi. ....Respondents

(By Advocate Sh. V.S.R. Krishna)

ORDER (Oral)

(Hon'ble Dr. Jose P. Verghese)

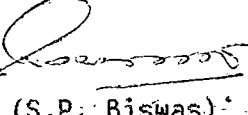
Learned counsel for applicant submits that he will confine to only one relief in this OA that the respondents be directed to complete the enquiry proceedings immediately because that is causing much prejudice to the applicant. Shri V.S.R. Krishna, learned counsel appearing for UPSC (R-2) submits that four weeks time may be allowed after receipt of file from UPSC and thereafter only three-four days time will be taken to communicate the result to the applicant. It is found from the file that the enquiry is pending since 1990 while the applicant has already retired from service with effect from 31.10.1992. In view of the matter, we direct UPSC (R-2) to dispose of the file on pending enquiry within four weeks from the date of receipt of this order and R-1 is directed to

(2)

complete the enquiry four weeks thereafter and to communicate the result of the enquiry to the applicant immediately thereafter.

2. In the event both the directions are not complied with, pending enquiry shall abate. Respondents are given liberty to apply for modification of this order to this Court.

With the above directions, the OA is disposed of. No costs.

  
(S.P. Biswas)

  
(Dr. Jose P. Verghese)

Member (A) Vice-Chairman (J)

/gtv/